MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 8 Imphal, Saturday, April 25, 2026 (Vaisakha 5, 1948)

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 24th April, 2026

No.APPT-9/1/2023-DP-DP: In exercise of the powers conferred by the Proviso to clause (3) of Article 320 of the Constitution of India, read with the decision of the State Cabinet in its sitting held on 16.04.2026, the Governor of Manipur hereby makes the following regulation to further amend the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, namely:

1. SHORT TITLE AND COMMENCEMENT:

i. These regulations may be called the Manipur Public Service Commission (Exemption from consultation) (Amendment) Regulations, 2026.
ii. They shall come into force from the date of issue of this Notification.

2. Addition of Regulation **140** – After Regulation **139** of the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, the following regulation shall be added, namely:

"140 – It shall not be necessary to consult the Commission (MPSC) with regard to the regularization of Dr. T. Brajakumar Singh, in-charge Director(Environment & Climate Change), Manipur as full time Director (Environment & Climate Change),

Manipur with one-time relaxation of the period of qualifying years in the post of Joint Director in the Directorate of Environment and Climate Change under Department of Forest, Environment and Climate Change, Government of Manipur.

By orders & in the name of Governor,

M. RABICHANDRA SINGH,
Under Secretary (DP), Government of Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
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